

ITEM NO.1703

COURT NO.16

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).19939/2017

AZAD SINGH & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 274507/2024 - APPLICATION FOR CONDONATION OF DELAY IN
FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT
IA No. 274505/2024 - APPLICATION FOR SUBSTITUTION
IA No. 283262/2024 - SETTING ASIDE AN ABATEMENT)

WITH

C.A. Nos.7837-7852/2021 (III-A)

(IA No. 58978/2024 - EXEMPTION FROM FILING O.T.
IA No. 112782/2023 - INTERVENTION/IMPLEADMENT
IA No. 59485/2024 - INTERVENTION/IMPLEADMENT
IA No. 112780/2023 - INTERVENTION/IMPLEADMENT
IA No. 59321/2024 - INTERVENTION/IMPLEADMENT
IA No. 112774/2023 - INTERVENTION/IMPLEADMENT
IA No. 58995/2024 - INTERVENTION/IMPLEADMENT
IA No. 110507/2023 - INTERVENTION/IMPLEADMENT
IA No. 58977/2024 - INTERVENTION/IMPLEADMENT
IA No. 58967/2024 - INTERVENTION/IMPLEADMENT
IA No. 112788/2023 - INTERVENTION/IMPLEADMENT
IA No. 112785/2023 - INTERVENTION/IMPLEADMENT
IA No. 286008/2024 - INTERVENTION/IMPLEADMENT)

Date : 04-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
[IN CHAMBER]

For Appellant(s) Ms. Preeti Singh, AOR
 Mr. Sunklan Porwal, Adv.
 Mr. Gagan Deep Sharma, Adv.
 Mr. Amit Shani, Adv.
 Ms. Khushbu Choudhury, Adv.
 Mr. Veerendra Kumar, Adv.

Mr. Raj Kishor Choudhary, AOR
Mr. Vikram Patralekh, Adv.

Mr. Shakeel Ahmed, Adv.
 Ms. Pratibha Singh, Adv.
 Mr. Nakul Chaudhary, Adv.
 Mr. Himanshu Gupta, Adv.

For Respondent(s) Mr. Rajeev Kumar Dubey, Adv.
 Mr. Ashiwan Mishra, Adv.
 Mr. Kamendra Mishra, AOR

Mr. Praveen Kumar Singh, Adv.
 Mr. Gunnam Venkateswara Rao, AOR
 Mr. Sanal Nambiar, Adv.
 Ms. Ishita Goel, Adv.
 Ms. Chetna Singh, Adv.
 Ms. Charu Singh, Adv.

Ms. Sakshi Kakkar, AOR

UPON hearing the counsel the Court made the following
 O R D E R

C.A No.19939 of 2017

Learned counsel for the appellants has filed an application for substitution to bring on record the legal representatives of deceased appellant no.7 along with an application for setting aside abatement and application for condonation of delay in filing application for setting aside abatement.

Accordingly, on due consideration, the delay in filing the application for setting aside abatement is condoned, abatement is set aside and the application for substitution to bring on record the legal representatives of deceased appellant no.7 is allowed.

Amended cause title be filed accordingly.

C.A. Nos.7837-7852 of 2021

Issue notice on the applications for impleadment to the respondents.

(SAPNA BISHT)
COURT MASTER (SH)

(MAMTA RANI)
COURT MASTER (NSH)